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Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No. 83/2003 in O.A.No.51/96

this the 13th day of April, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

HON'BLE SHRI M.L. SAHNI, MEMBER (J)

Latoor Singh s/o Faqir Chand r/o Sheikhpura Amma, Post Office Awwllpur, Dist. Moradabad. U.P.

...Petitioner

By Advocate: Sri M.A. Siddiqui

Versus

- 1. Sri R.C. Singh, Secretary, Railway Board, Rail Bhawan, New Delhi.
- 2. Sri Varun Bhatnagar, DRM, Northern Railway, Moradabad.
- 3. Smt. Tripti Gurha, Senior Divisional Operating Manager, Northern Railway, Moradabad.

...Contemners

By Advocate: None

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

By order dated 18.11.2002 in O.A. No. 51/96, the order of the dismissal and the appellate order were quashed and set aside. Respondents were directed to reinstate the applicant forthwith and treat him as deemed suspended from the date of his dismissal. Respondents were at liberty, if so advised, to take up the proceedings from the staye of examination of the concerned doctor by giving an opportunity to cross examine and finalise the proceedings within six months. The intervening period was to be decided by the respondents after the conclusion of the proceedings in accordance with the extant rules and instructions.



- This CCP has been filed by the applicant the applicant was reinstated in that 14.1.2003. Enquiry has been finalised service w.e.f. of compulsory retirement has been and punishment imposed. The appeal filed against the order was rejected. The applicant was deemed suspended 11.8.95 till 19.5.2003. He has alleged that he has bsislence the suspension allowance. not been paid
- 3. We have heard counsel for the applicant.
- We find that the directions were from the date of his dismissal. suspension as directed. It appears been finalised enquiry has has not been decided that the intervening period respondents. As a result thereof, suspension Subside e allowances has not been paid to the applicant. We are of the considered opinion that intervening period extant, with instant, rules should be decided in accordance and instructions. We accordingly dispose of this CCP with a direction to the competent authority to take a decision for the intervening period i.e. from the date of deemed suspension till the date of compulsory extant rules and with retirement in accordance instructions within a period of three months.

5. CCP is disposed of as above direction. Notices are discharged.

(M.L.SAHNI)

MEMBER (J)

(S.P.ARYA)

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MEMBER (A)